

Statement-III

Statement showing the number of applications received during 1996-97 State-wise.

S.No.	Name of the State/UT	No. of the applications received
1.	Andhra Pradesh	9
2.	Bihar	1
3.	Chandigarh	1
4.	Delhi	3
5.	Gujarat	1
6.	Kerala	8
7.	Karnataka	6
8.	Madhya Pradesh	5
9.	Maharashtra	14
10.	Orissa	1
11.	Pondicherry	2
12.	Rajasthan	4
13.	Tamil Nadu	115
14.	Uttar Pradesh	2
15.	West Bengal	4
Total		176

[English]

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Boost to Housing Industry

8. SHRIMATI JAYANTI PATNAIK :
SHRI RAMESH C. JIGAJINAGI :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Union Government have asked the State Governments to take measures for the simplification of Registration procedure and reduction of Stamp-duty to boost the housing industry in the country;

(b) if so, the details thereof alongwith the comments of the Ministry of Finance in this regard;

(c) whether the State Housing Ministers/Chief Ministers Conference have been organised for this purpose;

(d) if so, the recommendations made therein; and

(e) the steps being taken to boost the Housing Industry?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI) : (a) Yes, Sir.

(b) The States have been asked to rationalise and simplify procedures for registration of documents and execution of mortgages. Reduction of registration duty will give a boost to housing activity by facilitating documentation. Reduction of stamp duty on securitization has also been recommended, to enable setting up of a secondary mortgage market which will ensure flow of more funds into the sector.

The Ministry of Finance has furnished the following comments :-

"A conference of State Finance Ministers on Stamp Duty Reforms was held on 4.7.97. Consequent to the conference, a State Finance Ministers' Committee recommended simplification of Indian Stamp Act 1899. A group of experts has already drafted model legislation simplifying the Act. This model legislation has been communicated to all the States for their comments.

(c) No, Sir.

(d) Does not arise.

(e) This Ministry has taken several steps to give a boost to housing :

(i) Fiscal incentives under the Income Tax Act and in customs and excise duties have been secured in last year's budget. More concessions have been sought for this year.

(ii) Legal reforms have been initiated to facilitate housing. The Urban Land Ceiling Act has been repeated through an ordinance. Model Rent Control legislation has been prepared and circulated among State Governments. States have been advised to adopt it. States have also been advised to amend town planning and building laws to encourage housing. This ministry is also pursuing amendments to foreclosure laws to facilitate easy foreclosure.

(iii) The Government through greater interaction with the National Housing Bank and housing finance institutions is seeking to ensure greater private sector participation in the sector. Government is

also seeking to further strengthen the cooperative sector through the National Cooperative Housing Federation.

- (iv) Government is also seeking to give a boost to housing through the propagation of appropriate cost effective and environment friendly technology.

CAPART

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Grants to the States

(Rs. in Crore)

- 9*. SHRI A. GANESHAMURTHI :
SHRI VAIKO :

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the date on which the Council for Advancement of People's Action and Rural Technology (CAPART) was established;

(b) the activities undertaken by the CAPART in the Country;

(c) the grants sanctioned by the Government during each of the last three years, State-wise;

(d) the details of unspent grants during the said period, year-wise;

(e) the number of projects sanctioned so far since 1986 alongwith the number of incomplete projects as on date;

(f) the number of voluntary organisations blacklisted during each of last three years in the Country, State-wise;

(g) the reasons therefor; and

(h) the action taken by the Government against them?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI BABAGOUDA PATIL) : (a) The Council for Advancement of People's Action and Rural Technology (CAPART) was established on 1st September, 1986.

(b) The activities undertaken by the CAPART include :-

- (i) Supporting Voluntary Organisations (V.Os) in implementing projects for sustainable development in the rural areas;
- (ii) Promotion of appropriate technologies;
- (iii) Promotion of marketing of rural products through Gram Shree melas;
- (iv) Acting as a data bank for information on voluntary sector; and

- (v) Capacity-building of V.Os and rural communities.

(c) and (d) The Government does not sanction grants to CAPART on State-wise basis. The amount of grants released by the Government to CAPART and the amount of unspent balance remaining with CAPART during each of the last three years is given below :-

Year	Amount Released	Unspent Balance
1995-96	48.73	18.08
1996-97	50.00	27.80
1997-98	52.36	34.21

(e) The number of projects sanctioned by CAPART since 01.09.86 till 31.12.98 are 18,126 and the number of incomplete projects are 12,356.

(f) Total number of voluntary organisations blacklisted by CAPART so far is 248. Out of this, the VO's blacklisted during the last three years is given below, State-wise :-

State	1996-97	1997-98	1998-99
Assam	01	-	-
Andhra Pradesh	Nil	-	-
Bihar	01	-	-
Delhi	02	-	-
Haryana	02	-	-
Karnataka	Nil	-	-
Kerala	Nil	-	-
Madhya Pradesh	Nil	-	-
Maharashtra	Nil	-	-
Manipur	03	-	-
Nagaland	07	-	-
Orissa	02	-	-
Rajasthan	01	-	-
Tamil Nadu	Nil	-	-
Uttar Pradesh	02	-	-
West Bengal	03	-	-
Total	24	Nil	Nil